

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLY (SHRI Z. R. ANSARI):** (a) The export of dried fish (both salted and unsalted) is allowed under O. G. L. 3 without any quantity restrictions. The export of Bombay Ducks are allowed within a limited ceiling.

(b) The quantity ceiling for the current year has already been released.

(c) Yes, Sir.

(d) No change in the existing Export Policy on Bombay Duck is under consideration, due to the fact, that Bombay Ducks are an article of mass consumption.

#### **Financial assistance for setting up Banking System for Fishermen**

**4722. SHRI V. S. VIDAYARAGHAVAN:** Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Kerala has sought any assistance from the Agricultural Finance Corporation for setting up a Banking system for the fishermen; and

(b) if so, the details thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):** (a) and (b). The State Government of Kerala is having a dialogue with the Agricultural Finance Corporation for undertaking a Socio Economic Study of three districts of Trivandrum, Allepey and Calicut, and subsequent project formulation for fisheries development.

#### **Exchange of mutilated currency notes**

**4723 SHRI ARJUN SETHI:** Will the Minister of FINANCE be pleased to state:

(a) whether some cases of corrupt practices prevalent at the counters of

the Reserve Bank of India, New Delhi have come to the notice of Government regarding the exchange of mutilated currency notes; and

(b) if so, the details thereof and the steps Government are taking to check the collusion between the counter-clerks and private agents operating in Delhi to save inconvenience and loss of money to public?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT):** (a) No complaint in this regard has been received by the Reserve Bank of India or this Ministry.

(b) Does not arise.

#### **Import of Steel**

**4724. SHRI NAVIN RAVANI:**

**SHRI CHHITTUBHAI GAMIT:**

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that a number of non-existing units sell away their quota at premium rates and indulge in black-market;

(b) what are the new aspects of steel distribution policy so as to check steel going in blackmarket and to detect non-existing units; and

(c) which are the non-existing units so far detected, if any?

**THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE):** (a) and (b). The operation of Clause 7 of the Iron and Steel (Control) Order has already been revived in respect of all categories of iron and steel. The use of iron and steel for any purpose other than that for which it is applied for or allotted will entail action under the Iron and Steel (Control) Order as well as the Essential Commodities Act. The officers of the Iron and Steel Controller's organisation conduct inspections from time to time and action

is taken whenever any case of mis-utilisation comes to notice.

(c) Details of the number of such units detected so far are being collected and will be laid on the Table of the House.

### Remittances by Foreign Banks

4725. SHRI NIREN GHOSH: Will the Minister of FINANCE be pleased to lay a statement showing total deposits, advances, gross profits and remittances under each head of each foreign bank year-wise from 1970 to 1978?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): A statement showing total deposits, advances, gross profits and remittances of each foreign bank yearwise, from 1970 to 1978, is laid on the Table of the House. [Placed in Library. See No. LT-1108/80.]

### Bank-Guarantees Against Payment of Taxes

4726. SHRI TRIDIB CHAUDHURY: Will the Minister of FINANCE be pleased to state:

(a) whether under the 'Bank Guarantee Scheme' as formulated by the Reserve Bank of India with the approval of the Government, Scheduled Banks are authorised to give bank-guarantees against the payment of State revenue or taxes by a person;

(b) is it a fact that some Scheduled Banks in Delhi have issued bank-guarantees against payment of many crores of rupees of revenue and taxes by businessmen who had collected excise duty and sales tax from their customers in the Union Territory; and

(c) if the answer to (a) is in the negative, what steps Government pro-

pose to take to prevent the bank from issuing such bank-guarantees?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). The information is being collected and will be laid on the Table of the House.

### World Bank Funds for Projects

4727. SHRI M. V. CHANDRA-SHEKHARA MURTHY:  
SHRI GHULAM RASOOL  
KOCHACK:

Will the Minister of FINANCE be pleased to state:

(a) whether World Bank has decided to meet the substantial portion of the funds for various projects that will be undertaken during the current financial year;

(b) if so, what are the main projects on which World Bank has agreed to finance; and

(c) what are the total funds World Bank will provide to India?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). The World Bank has pledged assistance amounting to \$ 2 billion for the current year at the India Consortium meeting held in Paris on July 3 and 4, 1980. The World Bank Group generally finances projects by extending credits or loans which amount to approximately fifty per cent of the cost of a project.

2. Several projects are currently under discussion with the World Bank. These include Stage II of the thermal power projects of the National Thermal Power Corporation at Korba and Ramagundam, Bombay High development and pipeline project of the Oil and Natural Gas Commission, irrigation projects in certain States, rural